

**NATIONAL COMPANY LAW TRIBUNAL
DIVISIONAL BENCH
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW BOARD, CHENNAI HELD ON 15/03/2017 AT 10.30 AM**

**PRESENT: SHRI. K. ANANTHA PADMANABHA SWAMY, MEMBER – JUDICIAL
SHRI CH. MOHD SHARIEF TARIQ, MEMBER - JUDICIAL**

APPLICATION NUMBER :

PETITION NUMBER : TCP/59/2016

NAME OF THE PETITIONER(S) : C Manoharan

NAME OF THE RESPONDENT(S) : Mathi Leathers Pvt Ltd and 7 others

UNDER SECTION : 397/398, 111, 237

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

1) B. SARATH BABU
Advocate
For. A.m. S. Manoharan

For Petitioner.

B. Sarath Babu

ORDER

Shri B Sarath Babu, proxy representing senior counsel for petitioner present. He submitted that he wanted to withdraw his vakalat for which he had sent communication to the petitioner and sought time to file a memo showing proof of communication. No representation on behalf of the respondents. Time extended at request. Put up on 28.03.2017 at 10.30 A.M.

(Ch. Md. Sharief Tariq)
Member (Judicial)

(K. Anantha Padmanabha Swamy)
Member (Judicial)